

sons trained by the 31st December 1955 is 24,000. Another 8,600 are receiving training. Twenty-five schemes of cottage industries and production centres have also been sanctioned during this year which will provide employment to about 3,500 displaced persons. This is exactly what Mr. Sekhar and Mr. Kishen Chand wanted.

SHRI B. C. GHOSE: In that report also it is said that 178,000 families are yet to be rehabilitated. To what period does it relate?

SHRI MEHR CHAND KHANNA: I am only stating what has been done, and I shall also tell you what remains to be done.

SHRI BHUPESH GUPTA: The figures do not seem to tally.

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): The debate stands adjourned to the next non-official day.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) FOR 1955-56

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for expenditure of the Central Government (ex-

cluding Railways) for the year 1955-56. [Placed in Library. See No. S-59/56]

MESSAGE FROM THE LOK SABHA.

THE VOLUNTARY SURRENDER OF SALARIES (EXEMPTION FROM TAXATION) AMENDMENT BILL, 1956.

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Voluntary Surrender of Salary (Exemption from Taxation) Amendment Bill, 1956, as passed by Lok Sabha at its sitting held on the 18th February 1956."

I lay the Bill on the Table.

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): The House stands adjourned till Monday, the 27th, 11 A.M.

The House adjourned at five of the clock till eleven of the clock on Monday the 27th February 1956.